

LOK SABHA

Saturday, 11th September, 1954

The Lok Sabha met at a Quarter to Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

CORRUPTION CASES

*772. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state the number of cases in the Punjab and Pepsu, of offering of bribes to or of taking of bribes by Central Government servants, or on the charge of aiding and abetting these offences, after the latest amendments to the Prevention of Corruption Act came into operation?

The Deputy Minister of Home Affairs (Shri Datar): Seven cases of bribery etc., relating to the States of Punjab and P.E.P.S.U. were registered by the Special Police Establishment during the period from the 12th August, 1952, the date on which the Prevention of Corruption (Amendment) Act, 1952, came into force, upto the 15th August, 1954.

Shri D. C. Sharma: May I know what the nature of these cases is?

Shri Datar: They related to the acceptance of illegal gratification.

Shri D. C. Sharma: May I know against how many cases action has been taken, how many cases are pending and how many have been dismissed?

Shri Datar: Action was initiated in all the seven cases. Three are still under investigation. Two have been referred for departmental action. One

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has ended in conviction and one is pending trial by a court martial.

Shri D. C. Sharma: May I know what the nature of departmental action is and what departmental action has been taken in these two cases?

Shri Datar: That itself is under consideration. There are varieties of punishment under departmental action from dismissal to reduction of rank.

Sardar Hukam Singh: Was there a case out of these in which it was found that the Government servant had amassed wealth beyond what he could be expected to get during his service?

Shri Datar: It is not possible for me to say anything so far as the details before me are concerned.

ORDNANCE ESTABLISHMENTS

*773. **Shri V. P. Nayar:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the strength of civilian employees of the Ordnance Establishment of the Indian Army, Navy and Air Force has now been reduced to about one-fourth of what it was during the Second World War;

(b) if so, the reasons therefor; and

(c) what is the estimated number of personnel so retrenched since the war time who have been subsequently absorbed on a permanent or temporary basis till the 1st June, 1954?

The Deputy Minister of Defence (Shri Satish Chandra): (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 59.]

(c) 5,793.